

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 1541/2022

(Arising out of impugned final judgment and order dated 14-09-2021 in CRLA No. 24/2017 passed by the High Court Of Judicature At Allahabad)

POOJA & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.989/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.990/2023-EXEMPTION FROM FILING O.T. and IA No.988/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 16-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Lok Pal Singh, Sr. Adv.
 Dr. Sushil Balwada, AOR
 Ms. Reena Rao, Adv.
 Mr. Srilok Nath Rath, Adv.
 Mr. Karan Thakur, Adv.
 Mr. Vijay Kumar Singh, Adv.
 Mr. Nagendra Singh, Adv.
 Ms. Akansha, Adv.
 Mr. Surjeet Singh, Adv.
 Mr. Akash Choudhary, Adv.
 Mr. Himanshu Pal Singh, Adv.
 Mr. Ashutosh Bhardwaj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay in refiling is condoned.

Issue notice to the respondent-State of Uttar Pradesh.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR